

Implementation of scheme regarding intensive cultivation of vegetables

3354. SHRI S. A. DORAI SEBASTIAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of the scheme for intensive cultivation of vegetables in major cities in the country as has been announced by the Ministry recently; and

(b) in how many cities this scheme is being implemented and the quantum of vegetables grown under such schemes?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) The scheme for Intensification of Vegetable Production for Internal Consumption and Export with an outlay Rs. 6.0 crores during the 6th Plan has been envisaged with a view to increase the vegetable production by area expansion and productivity per unit area. The post-harvest handling, standardisation of packaging, regulated supply of vegetables, supply of inputs and technical know-how would also be the objectives.

Special emphasis will be laid on production of quality vegetables for export. Vegetables of standard grades acceptable in the foreign markets will be produced. Vegetable production will be concentrated around big cities. Provision for collection centres, grading and packing houses and supply of non-monetary inputs have also been taken care of. Attention to encourage kitchen/nutrition gardens will also be paid under this scheme.

(b) The scheme is to be implemented in 15 cities in the country. It will cover an estimated area of 25,000 hectares resulting in an additional production of 7.5 lakh metric tonnes of vegetables.

Demarcation of area of Sadhnagar Colony, New Delhi

3355. SHRI SHIBU SOREN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Sadhnagar Part—I in Palam Colony, New Delhi has been regularised and if so, the areas covered under Sadhnagar Part—II, with demarcation and other details thereof;

(b) whether Sadhnagar Part—II covers the whole areas of Sadhnagar, if not, when the rest of the parts are proposed to be regularised; and

(c) whether Government are also considering to regularise the Indrapark Mohalla in the same colony; if so, when and details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

भूमि की अधिकतम सीमा सम्बन्धी कानूनों का कार्यान्वयन

3356. श्री मूल सचिव डा. डा. डा. : क्या प्राचीन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्र सरकार ने भूमि सुधार कानून के अन्तर्गत भूमि की अधिकतम सीमा सम्बन्धी कानूनों के कार्यान्वयन के लिए पहली बार कब निर्णय लिया और भूमि का क्षेत्र, राज्य-वार जिसे सरकार ने उस समय स्वीकार करने की योजना बनाई और उसका आधार क्या था ;

(ख) उन राज्यों के नाम क्या हैं जिन्होंने भूमि सुधार कानून के अन्तर्गत भूमि की अधिकतम सीमा सम्बन्धी कानूनों को सख्ती से कार्यान्वयन किया है और जिन्होंने भूमिहीन कृषकों को यह भूमि वितरित की है ; और अब तक प्राप्त की गई भूमि और वह भूमि जिसे अभी प्राप्त